

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 303/TT/2020

Subject	:	Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period of six assets under "System Strengthening in North/West Part of WR for IPP Projects in Chhattisgarh (IPP-E)"
Date of Hearing	:	10.8.2020
Coram	:	Shri P.K. Pujari, Chairperson Shri I. S. Jha, Member Shri Arun Goyal, Member
Petitioner	:	Power Grid Corporation of India Limited
Respondents	:	Madhya Pradesh Power Management Company Ltd. & 10 Others
Parties present	:	Shri S.S. Raju, PGCIL Shri B. Dash, PGCIL

Record of Proceedings

The matter was heard through video conferencing.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of the tariff of the 2014-19 period and determination of the tariff of the 2019-24 period in respect of the following assets under the "System Strengthening in North/West Part of WR for IPP Projects in Chhattisgarh (IPP-E)":

Asset A: 400 kV D/C (Quad) Vadodara-Asoj Transmission Line along with associated bays at Asoj (GETCO Sub-station),

Asset B1: 400 kV Bay at Vadodara GIS for 400 kV D/C Vadodara-Asoj circuit-1,

Asset B2: 400 kV Bay at Vadodara GIS for 400 kV D/C Vadodara-Asoj circuit-2,

Asset C1: 765 kV 240MVAR Switchable Line reactor of Circuit-I of 765 kV D/C Aurangabad-Padghe Line charged as Bus reactor at Aurangabad Sub-station,

Asset C2 : 765 kV 240MVAR Switchable Line reactor of Circuit-II of 765 kV D/C Aurangabad-Padghe Line charged as Bus reactor at Aurangabad Sub-station and

Asset D: Aurangabad Padghe 765 kV D/C Line & Padghe (POWERGRID)-Padghe/Kudus (MSETCL) 400 kV D/C Quad line alongwith associated bays and Establishment of 765/400 kV 2x1500 MVA Padghe GIS Sub-station.



3. The representative of the Petitioner submitted that Asset-A was put into commercial operation on 1.4.2014 and the tariff for the same was allowed vide order dated 23.3.2016 in Petition No. 287/TT/2013. Assets-B1 and B2 were put into commercial operation on 8.6.2015 and 29.6.2015, respectively, and the tariff was allowed vide order dated 23.3.2016 in Petition No. 139/TT/2015. Assets-C1 and C2 were put into commercial operation on 2.8.2014 and 7.8.2014 respectively and the tariff was allowed vide order dated 27.4.2016 in Petition No. 115/TT/2014. Asset-D was put into commercial operation on 31.12.2017 and the tariff was allowed vide order dated 5.2.2019 in Petition No. 147/TT/2018. He further submitted that the entire time over-run in respect of Asset-B1, B2 & D was condoned. The reasons for cost variation were considered in the earlier orders and RCE was submitted and considered in the previous orders. He submitted that the total cost allowed for the instant assets after considering the admitted cost as on COD and Additional Capital Expenditure during 2014-19 period comes to ₹233648.07 lakh as on 31.3.2019, whereas, the actual cost as on 31.3.2019 is ₹225363.88 lakh. He also submitted that the overall initial spares are within the ceiling specified in the 2014 Tariff Regulations and the same has been claimed on combined plant & machinery cost of the transmission line and sub-station. The representative of the Petitioner also submitted that the Petitioner has submitted the information sought in the Technical Validation letter, as well as the rejoinder to the reply filed by MPPMCL.

4. In response to a query of the Commission, the Petitioner submitted that the Initial spares claimed for transmission line, sub-station and GIS sub-station is within the ceiling specified in the 2014 Tariff Regulations. The Commission observed that till the assets are combined, the Petitioner is only entitled for element-wise initial spares subject to the specified ceiling.

5. The Commission directed the Petitioner to submit the following information, on affidavit, by 2.9.2020, with an advance copy to the Respondents:

- i. IEDC Statement in Form 12A for Asset A, B1, B2, C1, C2 and D.
- ii. Table of initial spares clearly explaining the working of initial spares claimed along with element-wise COD.

6. The Commission further directed the Petitioner to submit the information within the specified time and observed that no extension of time shall be granted.

7. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

Sd/
(V. Sreenivas)
Deputy Chief (Law)

